

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 29

C.P. (IB)/176(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 31.10.2023

NAME OF THE PARTIES: **SMALL INDUSTRIES DEVELOPMENT
BANK OF INDIA THROUGH RISHABH
CHAND LODHA V/s SMT. KAUSHALIYA
OMPRAKASH AGARWAL PG TO KOSAS
EXPORTS LIMITED**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/176(MB)2023

- 1) Mr. Aditya Mishra, Ld. Counsel for the Petitioner is present. None present for the Respondent, Personal Guarantor, when the matter is called out.
- 2) Registry is directed to issue Notice to the Respondent, Personal Guarantor, clearly intimating the next date of hearing and to place on record Compliance Report well before the adjourned date.
- 3) In addition to the Notice ordered by the Court, Petitioner is also directed to issue Notice to the Respondent, Personal Guarantor, clearly intimating the next date of hearing by all available means, (i.e. Speed Post, E-mail, etc.)

clearly intimating the next date of hearing and to place on record Affidavit of Service, well before the adjourned date.

4) Petitioner is further directed to serve a copy of the present Company Petition to the Respondent, Personal Guarantor, forthwith.

5) Stand over to 06.12.2023, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare